Companies Act, 1956, a copy (in English and Hindi) of the Ministry of Corporate Affairs Notification S.O.1847 (E), dated the 28th July, 2009, publishing the M/S. Bharat Refractories Limited and the M/S. Steel Authority of India Limited Amalgamation Order, 2009.

[Placed in Library. See No.L.T. 666/15/09]

- I. Report and Accounts (2007-08) of the Brahamputra Cracker and Polymer Limited, Dibrugarh and related papers.
- II. Report and Accounts (2007-08) of the Institute of Pesticide Formulation Technology, Gurgaon and related papers.
- III. MOU (2009-10) between the Government of India and the Indian Drugs and Pharmaceuticals Limited.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS (SHRI SRIKANT JENA): Sir, I beg to lay on the Table

- I. A copy each (in English and Hindi) of the following papers under sub-section (4) of Section 619A of the Companies Act, 1956:—
 - (a) Annual Report and Accounts of the Brahamputra Cracker and Polymer Limited, Dibrugarh, for the year 2007-08, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
 - (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library. See No.L.T. 667/15/09]

- II. A copy each (in English and Hindi) of the following papers:
 - (a) Seventeenth Annual Report and Accounts of the Institute of Pesticide Formulation Technology (IPFT), Gurgaon, for the year 2007-08, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 668/15/09]

III. Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Chemicals and Petrochemicals) and the Indian Drugs and Pharmaceuticals Limited (IDPL), for the year 2009-10.

[Placed in Library. See No.L.T. 580/15/09]